GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UN-STARRED QUESTION NO. 5625 TO BE ANSWERED ON 04.04.2025

MISSION VATSALYA SCHEME

5625. SHRI SAUMITRA KHAN:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of the key objectives and components along with the steps taken by the Government to promote Mission Vatsalya in the country including Bishnupur Parliamentary Constituency in West Bengal;
- (b) the number of children registered under the said Mission, including said Parliamentary Constituency;
- (c) whether the Mission Vatsalya scheme facilitate sponsorship and foster care for children in difficult circumstances, if so, the details thereof along with the role of the Child Welfare Committee (CWC) and the Sponsorship and Foster Care Approval Committee (SFCAC) in this process; and
- (d) whether the Government has taken any measures to strengthen the implementation/monitoring of child welfare initiatives under said Mission across districts in the country, particularly in ensuring the effective functioning of CWCs, if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SAVITRI THAKUR)

(a): Ministry of Women and Child Development is implementing a Centrally Sponsored Scheme namely 'Mission Vatsalya', through the State/ UT Governments on predefined cost sharing basis between the Central and the State Governments to deliver services for children in difficult circumstances which includes institutional care and non-institutional care services. The Child Care Institutions (CCIs) established under the Mission Vatsalya scheme support, *inter-alia*, age-appropriate education, access to vocational training, recreation, health care, counselling etc. Support under non-institutional care is provided by way of sponsorship, foster care and after care to children in need of care and protection.

The objective of Mission Vatsalya is to ensure that the best interests of children are always taken care of while designing the projects/ programmes. It includes establishing essential services,

emergency outreach services for children and include strengthening of institutional and non-institutional care services.

Mission Vatsalya Scheme provides for setting up of statutory and service delivery structures at State and District level for achieving goals for children living in difficult conditions. Under Mission Vatsalya Scheme, State Child Protection Society (SCPS) setup in every State/UT, State Adoption Resource Agency (SARA) and also, Child Welfare Committee, Juvenile Justice Board and District Child Protection Unit in the districts. The State of West Bengal has 25 Child Welfare Committees, 23 Juvenile Justice Boards and 23 District Child Protection Units, as on 31.03.2024.

The Ministry regularly engages with the States/UTs for enhanced implementation of the Scheme. The Ministry has also issued various guidelines and advisories from time to time for strengthening implementation of Mission Vatsalya by the States/UTs. These include Mission Vatsalya Guidelines, Standard Operating Procedures for Child Helpline, Model Foster Care Guidelines 2024 etc.

The initiatives taken under the Mission Vatsalya Scheme include collaboration with National Institute of Mental Health and Neurosciences (NIMHANS), Bangalore under "SAMVAD" (Support Advocacy & Mental Health Interventions for Children in Vulnerable Circumstances and Distress). SAMVAD works in areas of Mental Health, Care & Protection, Education and Policy & Law. Various training and capacity building programmes have been conducted for child protection functionaries and other stakeholders across the States/ UTs.

Also, the Ministry in collaboration with Lal Bahadur Shastri National Academy of Administration (LBSNAA), Mussoorie has developed an online training module on Juvenile Justice (Care and Protection for Children) Act, 2015 for capacity building of multiple stakeholders such as State Governments/ UT Administrations, district authorities and others.

- (b): State/UT-wise number of children supported under the Mission Vatsalya Scheme in FY 2023-24 is at Annexure.
- (c) & (d): The Juvenile Justice (Care and Protection of Children) Act, 2015 provide for setting up of one Child Welfare Committee (CWC) in every district which is empowered to take decisions with regard to the Children in Need of Care and Protection (CNCP), keeping their best interest in mind. They are also mandated to monitor the functioning of the Child Care Institutions (CCIs) (Sections 27-30 of JJ Act).

Under Non-Institutional Care component of Mission Vatsalya Scheme, support is provided through sponsorship, foster care, adoption and after care. Mission Vatsalya Scheme guidelines provide for a Sponsorship & Foster Care Approval Committee (SFCAC) in every district to implement and monitor the Sponsorship and Foster Care matters. During the financial year 2023-24, total 1,21,861 children were supported under non-institutional care including Sponsorship and Foster Care under Mission Vatsalya Scheme.

To strengthen the implementation/ monitoring of child welfare initiatives under Mission Vatsalya across districts in the country, the Ministry has issued various guidelines and advisories from time to time for strengthening implementation/monitoring of child welfare initiatives under Mission Vatsalya by the States/UTs. These include Mission Vatsalya Guidelines, Standard Operating Procedures for Child Helpline, Model Foster Care Guidelines 2024 among other advisories.

Section 106 of JJ Act, 2015 states that the primary responsibility and execution of the JJ Act, 2015 lies with the State/UTs. As per JJ Act, 2015 (as amended in 2021), District Magistrates have been empowered as the nodal authority in district for children in need of care and protection.

ANNEXURE REFERRED TO IN REPLY TO PART (b) OF THE LOK SABHA UN-STARRED QUESTION NO.5625 FOR ANSWER ON 04.04.2025 RAISED BY SHRI SAUMITRA KHAN REGARDING MISSION VATSALYA SCHEME

STATE/UT-WISE NUMBER OF CHILDREN SUPPORTED UNDER MISSION VATSALYA SCHEME (INSTITUTIONAL CARE AND NON-INSTITUTIONAL CARE) IN FY 2023-24

S. No.	State/UT	Number of children supported in Institutional Care	Number of children supported in Non- Institutional Care
1	Andhra Pradesh	1546	10000
2	Arunachal Pradesh	206	1719
3	Assam	1241	1919
4	Bihar	2227	4001
5	Chhattisgarh	1843	1137
6	Goa	461	62
7	Gujarat	3195	450
8	Haryana	963	643
9	Himachal Pradesh	926	1352
10	Jammu and Kashmir	1104	4024
11	Jharkhand	1238	4629
12	Karnataka	3110	12449
13	Kerala	776	1455
14	Madhya Pradesh	2597	13715
15	Maharashtra	3495	21680
16	Manipur	2295	1288
17	Meghalaya	1031	1083
18	Mizoram	1172	1516
19	Nagaland	562	779
20	Orissa	4431	3697
21	Punjab	533	4150
22	Rajasthan	2733	933
23	Sikkim	468	460
24	Tamil Nadu	10118	5411
25	Telangana	2243	4858
26	Tripura	948	1373
27	Uttar Pradesh	3226	10000
28	Uttarakhand	589	1817
29	West Bengal	4744	2750
30	Andaman & Nicobar Islands	274	1
31	Chandigarh	222	309
32	Dadra & Nagar Haveli and	36	984
	Daman & Diu		
33	Ladakh	84	411
34	Lakshadweep	0	0
35	Delhi	1216	635
36	Puducherry	739	171
Total		62592	121861
